

ITEM NO.29

COURT NO.3

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No.2622/2023

(Arising out of impugned final judgment and order dated 21-12-2022 in WPCR No. 1974/2022 passed by the High Court of Uttarakhand at Nainital)

ASHUTOSH NEGI & ORS.

PETITIONER(S)

VERSUS

STATE OF UTTARAKHAND & ORS.

RESPONDENT(S)

(IA No.40318/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.40329/2023-EXEMPTION FROM FILING O.T. and IA No.40322/2023-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No.40327/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 13-03-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Mr. Colin Gonsalves, Sr. Adv.
Ms. Hetri Patel, Adv.
Mr. Satya Mitra, AOR
Mr. Deepak Kumar Singh, Adv.
Mr. Umesh Kumar, Adv.

For Respondent(s) Mr. Jatinder Kumar Sethi, Dy.A.G
Mr. Ashutosh Kumar Sharma, Adv.
Mr. J. K. Bhatia, AOR
Mr. Himanshu Sethi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Mr. Jatinder Kumar Sethi, learned Deputy Advocate General, appearing on behalf of the respondent No.1-State would submit that a status report will be produced before this Court indicating the

materials, including the chargesheet. He would further submit that the matter is kept for framing of charges on 18th March, 2023.

Respondent seeks and is granted two weeks' time to file the status report in a sealed cover.

List the matter on 27th March, 2023.

(JAGDISH KUMAR)
COURT MASTER (SH)

(RENU KAPOOR)
ASSISTANT REGISTRAR